

125

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

---

O.A. No. 1315/94.

Dt. of Decision : 25.10.94.

P.K. Tirumala Devi

.. Applicant.

Vs

1. The Deputy Director,  
Staff Selection Commission (Southern  
Region),  
Government of India,  
E.V.K. Sampath Building, II Floor,  
College Road, Madras-600 006. .. Respondent.

Counsel for the Applicant : Mr. A. Satya Prasad

Counsel for the Respondent : Mr. N.V. Ramana, Addl. C.G.S.C.

CORAM :

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

..2

O.A.No. 1315/94

Date of Order: 25.10.94

X As per Hon'ble Shri A.V.Haridasan, Member (Audl.) X

---

Heard Mr.A.Satya Prasad, learned counsel for the applicant and Mr.N.V.Ramana, learned standing counsel for the respondents.

2. The grievance of the applicant is that though she was included in the list of successful candidates in the written examination for the selection to the post of Clerks held in pursuance to the notification dated 3.4.93, She has not been called for typing test. In the notification for which the results of the written examination are published it was mentioned that those who did not get the call letter for typing test could address the commission within six weeks. Finding that the applicant did not get the call letter for typing test, She issued a telegram to the first respondent. In response to this telegram the first respondent vide his letter dt. 10.8.94 Annexure A-3 informed her that as she had crossed the upper age limit on the relevant date her candidature has been ~~would not be~~ cancelled and therefore she ~~had not~~ called for the test. The date of birth of the applicant is 10.6.63. The age limit prescribed is minimum 18 and maximum 25 years. The relaxation of 5 years is to be given in the case of candidates ~~coming~~ <sup>belonging to</sup> ST and SC. The applicant being a member of ST, The upper age limit in her case was 30 years on the relevant date as on 1.8.93 as per notification dated 26.9.93 Annexure A-1. Obviously the applicant crossed the age of 30 years on 10.8.94, and she was not within the age limit. It is true that the applicant had disclosed her date of birth in the application and that she was allowed to appear for the examination, but a mistake

.. 3 ..

affair in that

committed by in allowing her to a written examination  
~~does not confer on her any right~~  
~~a further relaxation in the age beyond 35 years.~~ Since  
the applicant had as on 10.8.94 crossed the upper age  
limit, ~~therefore~~ there is no legitimate grievance for  
the applicant. Hence the application is rejected under  
Section 19 (3) of the Administrative Tribunals Act.

No order as to costs.



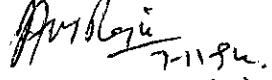
(R. RANGARAJAN)  
Member (Admn.)

(A. V. HARIDASAN)  
Member (Jud1.)



Dated: 25th October, 1994

(Dictated in Open Court)

  
7-11-94  
DEPUTY REGISTRAR (J)

sd

Copy to:

1. The Deputy Director, Staff Selection Commission, (Southern Region), Govt. of India, E.V.K. Sampath Building, II Floor, College Road, Madras - 600 006. H.No. 1-1-342, Vivekanagar, Chikkadapatty, 20
2. One copy to Mr. A. Satya Prasad, Advocate, CAT, Hyderabad.
3. One copy to Mr. N.V. Ramana, Addl. CGSC, CAT, Hyderabad.
4. One copy to Library, CAT, Hyderabad.
5. One spare copy.

YLKR

30th page  
A-7/11/94

Typed by  
Checked by

Compared by  
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

214P3NG

THE HON'BLE MR.A.V.HERIDISAN : MEMBER (D)

AND

R.Rangarajan.

THE HON'BLE MR.A.B.GORITHI : MEMBER (A)

Dated: 25-10-94

~~ORDER/JUDGMENT~~

M.A. /R.P/C.P/No.

D.A. NO. 1315/94

T.A. NO.

(W.P. NO. )

Admitted and Interim Directions  
Issued.

Allowed.

Disposed of with Directions.

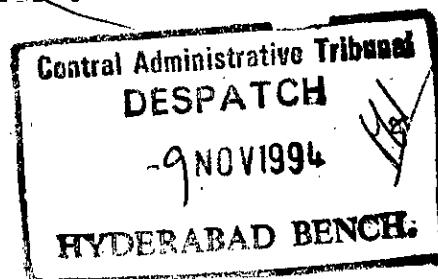
Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.



Mr. 7/11/94